

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 223 of 2021

In the matter of:

Kalyan Dombivali Municipal Corporation

....Appellant

Vs.

NRC Limited & Anr.

....Respondents

Present:

**Appellant: Mr. Rahul Chitnis and Mr. Samrat K. Shinde,
Advocates.**

**Respondents: Mr. Mahesh Agarwal and Ms. Aashna Agarwal,
Advocates for Respondent No.1.
Mr. Vikram Hegde and Mr. Shantanu Lakhotia,
Advocates for Respondent No.2.**

ORDER
(Through Virtual Mode)

23.03.2021: The Appellant is aggrieved of non-consideration of its claim, while the Adjudicating Authority (National Company Law Tribunal), Mumbai Bench approved the Resolution Plan in respect of the Corporate Debtor in terms of impugned order dated 13th March, 2020.

Issue Notice upon Respondents. Notice on behalf of Respondent No.1 is waived and accepted by Mr. Mahesh Agarwal, Advocate. Notice on behalf of Respondent No.2 is waived and accepted by Shri Shantanu Lakhotia, Advocate. Service of Notice on Respondents being complete, no further notice needs to be served on them.

It is brought to our notice by Learned Counsel for Respondent No.2 that Company Appeals (AT) (Insolvency) Nos.644 and 662 of 2020 preferred against the same impugned order, though on different grounds are pending consideration before Court No.II and are listed on 25th March, 2021.

The instant Appeal is also assigned to Court No.II where it shall be taken up along with Company Appeals (AT) (Insolvency) Nos.644 and 662 of 2020 on **25th March, 2021.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**